

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 89/GT/2011

Subject : Approval of tariff for Mejia TPS, Phase-II, Unit- I & II (2 X 500 MW) from the respective dates of their commercial operation

Petition No. 66/GT/2012

Subject : Approval of tariff for Durgapur Steel Thermal Power Station Units I & II (2 X 500 MW) for the period from the respective dates of their commercial operation for the period applicable 2009-14

Date of hearing : 11.9.2014

Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri M.Deena Dayalan, Member
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Damodar Valley Corporation, Kolkatta

Respondents : Delhi Transco Limited & Others

Parties present : Shri D.K. Aich, DVC
Shri Amit Biswas, DVC
Shri S.K. Chaturvedi, Advocate, DTL
Shri RB Sharma, Advocate, BRPL & JSEB
Shri S.P. Singh, DTL
Shri Sanjay Srivastav, BRPL

Record of Proceedings

During the hearing of the above said petitions, the learned counsel for the respondent, DTL submitted that since PPA/BPTAs have been assigned to the discoms of Delhi namely BRPL, BYPL and TPDDL vide order of the Delhi Electricity Regulatory Commission dated 21.3.2007, the name of this respondent may be deleted from the list of parties to the petition. He also submitted that the said discoms are necessary parties to the case, they may be impleaded in the petition and notices may be issued for participation in the proceedings of the petitions

2. The representative of the petitioner pointed out that the said discoms have been made parties to the petition and copies have been served on them. He also submitted that all information sought for by the Commission has been filed and copies have been served on these respondents.

3. The Commission after hearing the parties observed that the respondent DTL shall participate in the proceedings before the Commission in respect of these petitions. The Commission also directed issuance of notice to the respondents BRPL, BYPL and TPDDL.

4. The Commission further directed the petitioner to submit additional information in the petitions as under:

In Petition No. 89/GT/2011

The scheduled date of Commissioning of both the Units as per investment approval along with copy of the complete Agenda material of the DVC Board Resolution of investment approval for the project.

In Petition No. 66/GT/2012

- (i) Detailed justification of time overrun of 22 months for Unit-I and 29 months for Unit-II from the scheduled COD with reference to Board Resolution.
- (ii) Reasons for delay in acquiring land giving details of total land required for the project i.e. land required for main plant, land required for ash pond, land required for railway siding, land required coal handling plant etc. and whether the land was in the possession of DVC as on the date of Letter of Award (LOA)
- (ii) Cost over-run due to time over-run of 22 months and 29 months from the date of scheduled COD to actual COD as per the investment approval and to be quantified with detailed computations giving break-up of increase due to (i) escalation in prices in different contract packages, (ii) increase in IDC & FC with detailed computation giving the actual phasing of expenditure & considering the phasing of expenditure as per the investment approval, (iii) increase in IEDC and (iv) increase/decrease due to change in scope, if any.

5. The information as above shall be submitted on affidavit, with copies to the respondents on or before 25.9.2014 and the respondents shall file their replies before 9.10.2014. Rejoinder, if any, will be filed by the petitioner on or before 16.10.2014. No extension of time shall be granted for filing of reply/rejoinder/information after the due date.

6. Matter shall be heard for final hearing on 28.10.2014. Parties shall complete the pleadings before the said date.

By Order of the Commission

-S/d-
(T. Rout)
Chief (Legal)